

(b) and (c) A scheme for the establishment of a Central Pharmacy for the manufacture of standard Ayurvedic medicines is under consideration. Besides, a Centrally Sponsored Scheme for the development of State I.S.M. Pharmacies including herb gardens and drug testing laboratories is being finalised.]

12.00 NOON

PAPERS LAID ON THE TABLE

I. The Water (Prevention and Control of Pollution) Rules, 1975.

II. The Delhi Development Authority (Removal of Objectionable Developments) Rules, 1975.

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BAGAT) : Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Works and Housing Notification G.S.R. No. 58(E), dated the 27th February, 1975, publishing the Water (Prevention and Control of Pollution) Rules, 1975 incorporating corrigendum G.S.R. No. 2746, dated the 29th November, 1975, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-10068/76].

II. A copy (in English and Hindi) of the Ministry of Works and Housing Notification G.S.R. No. 2385, dated the 26th July, 1975, publishing the Delhi Development Authority (Removal of Objectionable Developments) Rules, 1975, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-10069/76].

I. The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Ordinance, 1975.

II. The Interim Report (1975) of the Wakf Inquiry Committee.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN) : Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Ordinance, 1975 (U.P. Ordinance No. 25 of 1975) promulgated by the Governor of Uttar Pradesh on the 17th September, 1975, together with a memorandum (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the said Ordinance, under clause (2) of article 213 of the Constitution, read with sub-clause (iii) of clause (c) of the Proclamation dated the 30th November, 1975, issued by the President in relation to the State of Uttar Pradesh [Placed in Library. See No. LT-10073/76].

II. A copy (in Hindi) of the Interim Report (1973) of the Wakf Inquiry Committee. [Placed in Library. See No. LT-10071/76]

I. The Sugarcane (Control) Amendment Order, 1975.

II. The Sugarcane (Control) Second Amendment Order, 1975.

III. The Sugar (Price Determination for 1975-76 Production) Order, 1975.

SHRI SHAH NAWAZ KHAN : Sir, I also beg to lay on the Table:

A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Irrigation (Department of Food), under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :

I. Notification G.S.R. No. 492(E), dated the 12th September, 1975, publishing the Sugarcane (Control) Amendment Order, 1975.